

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH ' C ' NEW DLEHI**

**BEFORE SHRI G.S. PANNU, VICE-PRESIDENT
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.1457/Del/2019
Assessment Year: 2015-16**

Rajendar Meharchand Aggarwal, vs. Income-tax Officer,
C/o Prakash K Prakash, B-1, Ward 40(3), New Delhi.
Sagar Apartments, 6, Tilak Nagar,
New Delhi.
PAN : ABQPA5696M

**ITA No.1456/Del/2019
Assessment Year: 2015-16**

Rajendar Agarwal (HUF), vs. Income-tax Officer,
C/o Prakash K Prakash, B-1, Ward 42(3), New Delhi.
Sagar Apartments, 6, Tilak Nagar,
New Delhi.
PAN : AAJHR2491D
(Appellant) (Respondent)

Appellant by : None
Respondent by: Sh. M. Baranwal, Sr. DR

Date of hearing: 10/02/2021
Date of order : 10/02/2021

ORDER

PER G.S. PANNU, V.P.

These appeals by the assesseees for the assessment year 2015-16 is directed against the orders of Ld. CIT(A)-14, New Delhi dated 24.01.2019 & 31.01.2019.

2. The learned counsel for the assessee, vide its letter dated 15.12.2020, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 10th February, 2021.

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE- PRESIDENT

Dated: 10/02/2021
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